

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 723/93

Shri C.N.Bhandari

... Applicant

v/s.

Union of India & Ors.

... Respondents

(S)

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

None for the Applicant

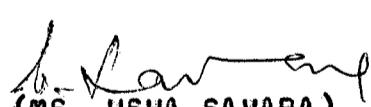
Shri A.I.Bhatkar
for Shri M.I.Sethna
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 20.8.1993

(PER: M.S.Deshpande, Vice Chairman)

Shri Bhatkar for the respondents states that the applicant had not exhausted all the departmental remedies which were available to the applicant against the order dated 28.4.1993 and that the period of 45 days for filing an appeal is also over. The present application is filed on 2.6.1993. We would, however, direct that if the applicant files an appeal against the impugned order within a period of 30 days from today, the respondents should waive the objection regarding the delay in filing an appeal and decide the same. With this direction, the application is disposed of.


(MS. USHA SAVARA)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.